

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 110/TT/2018

- Subject** : Approval for determination of transmission tariff from COD to 31.3.2019 for transmission asset Asset-1: 1X500 MVA 400/230 kV ICT along with associated bays and equipment at Arasur Sub-station, Asset-2: 1 X500 MVA 400/230 kV ICT along with associated bays and equipment at Karaikudi Sub-station, Asset-3: 1 X500 MVA 400/230 kV ICT along with associated bays and equipment at Tirunelveli Sub-station, Asset-4: 1 X500 MVA 400/230kV ICT along with associated bays and equipment at Pondicherry Sub-station, Asset-5: 1 X500 MVA 400/220 kV ICT along with bays and equipment at Kozhikode Sub-station under “Augmentation of transformation capacity in Southern Region”) under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 22.1.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd and 15 others
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Venkatesan, PGCIL



Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff of 5 assets under "Augmentation of transformation capacity in Southern Region". He submitted that as per the investment approval dated 22.10.2016, the scheduled COD of the instant assets was 24.1.2019 against which the instant assets were put into commercial operation on 29.1.2018, 26.2.2018, 26.3.2018, 26.3.2018 and 29.1.2018. Accordingly, there is no time over-run in case of the instant assets. He further submitted that there is no cost over-run. He submitted that all the information, sought by the Commission has already been filed. He also submitted that none of the respondents have filed any reply.

2. The Commission after hearing the petitioner reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Law

